

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.405 OF 2020**

**In the matter of:**

Sameer Das

Appellant

Vs

Radstad India Pvt Ltd & Anr

Respondent

Mr. Dhaval Deshpande, Advocate for appellant.

Mr. Chitranshul Sinha, Advocate for Respondent.

Mr. Rajendra Gupta, RP.

**ORDER**

**(Through Virtual Mode)**

**12.06.2020-** Heard learned counsel for the parties. Learned counsel for the appellant submits that the appellant –‘Corporate Debtor’ has already handed over the Demand Drafts (operational debt) to the IRP and the matter is settled.

2. Learned counsel for the IRP submits that the COC Meeting is to be held on 16.06.2020. In the Meeting all the matters will be settled, therefore, any date may be fixed thereafter.

3. In the above circumstances, the case is adjourned. Let the matter be fixed on **19<sup>th</sup> June, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**